

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-6/99/742/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abdul Hakim,
District & Sessions Judge,
Karbi Anglong, Diphu

Dated Guwahati the ¹⁴ February, 2022.

Sub: **Casual leave cancellation and headquarter leave permission.**

Ref:- Your letter Nos. DJKA/2022/1056 dtd. 07.02.2022 and. DJKA/1185/2022/ dtd.
10.02.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with your official vehicle, at own cost, from the evening of 11.02.2022, after Court hours, till the morning of 14.02.2022, before Court hours**, as prayed for. Further, your prayer for withdrawal of **2 days casual leave on 07.02.2022 & 08.02.2022**, has been accepted. The next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-6/99/743 / dated , 14-02-2022

Copy to.

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)